



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-27082026-275845
CG-DL-E-27082026-275845

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 4601] नई दिल्ली, बुधवार, अगस्त 27, 2026/भाद्र 5, 1948
No. 4601] NEW DELHI, THURSDAY, AUGUST 27, 2026/BHADRA 5, 1948

गृह मंत्रालय
(सीटीसीआर प्रभाग)
अधिसूचना

नई दिल्ली, 27 अगस्त, 2026

का.आ. 4788(अ).— राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 (2008 का 34) की धारा 11 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय सरकार, राजस्थान उच्च न्यायालय के माननीय मुख्य न्यायमूर्ति और राजस्थान सरकार के परामर्श से, विशिष्ट न्यायालय (नेशनल इन्वेस्टिगेशन एजेंसी एक्ट प्रकरण) जयपुर को उक्त अधिनियम की धारा 11 की उप-धारा (1) के उद्देश्य हेतु केवल राष्ट्रीय अन्वेषण अभिकरण द्वारा अन्वेषण किए जाने वाले अनुसूचित अपराधों के विचारण के लिए विशेष न्यायालय के रूप में नामोदित करती है।

ऊपर उल्लिखित राष्ट्रीय अन्वेषण अभिकरण के विशेष न्यायालय का क्षेत्राधिकार पूरे राजस्थान राज्य में होगा।

[फा. सं. 11011/42/2022- एन.आई.ए.]

राकेश राठी, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th August, 2026

S.O. 4788(E).— In exercise of the powers conferred by section 11 of the National Investigation Agency, Act 2008 (34 of 2008), the Central Government, in consultation with the Hon'ble Chief Justice of the Rajasthan High Court and the Government of Rajasthan, hereby designates the Special Court (National Investigation Agency Act Cases) Jaipur as Special Court for the purpose of sub-section (1) of section 11 of the said Act, exclusively for the trial of the Scheduled Offences investigated by the National Investigation Agency.

The jurisdiction of the Special Court for National Investigation Agency mentioned above shall extend throughout the State of Rajasthan.

[F. No. 11011/42/2022- NIA]

RAKESH RATHI, Jt. Secy.

RAJASTHAN HIGH COURT, JODHPUR

No.Gen/II/22/2012/1533

Date : 03.09.2026

Copy forwarded to the following for information and necessary action :-

1. All the Registrars /OSDs, Rajasthan High Court, Jodhpur /Jaipur Bench.
2. The District & Sessions Judge, Jaipur Metro-I.
3. All the District & Sessions Judges.
4. The Special Judge, CBI No. 1 cum NIA Act Cases, Jaipur.
5. Concerned Court through District & Sessions Judge, Jaipur Metro-I.
6. A.O.J. Confidential / RJS (Estt.) / RJS (Leave) / Sub Court (Estt.-I & II) / Statistics / Budget / Building / Computer Cell (with a request to upload the same on the High Court Website), Rajasthan High Court, Jodhpur

3/9/26
REGISTRAR (RULES)